CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 417/MP/2024

Subject: Petition under Section 79 (1) (a) & 79 (1) (f) of The

Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement Dated 24.8.2023, for approval of change in law and consequential determination of quantum and mechanism of

compensation on account of change in law events.

Petitioner : NTPC Limited

Respondent : KSEB

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon

Parties Present : Shri Venkatesh, Advocate, NTPC

Shri Vineet Kumar, Advocate, NTPC Ms. Surbhi Kapoor, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made preliminary submissions in the matter. He also submitted that the issue of 'maintainability' of the petition on the ground of jurisdiction of the Commission to adjudicate the dispute is no more res integra in view of the decision of this Commission in a similar case (Petition No. 240/MP/2023) and since the Commission can adjudicate the dispute raised by the Petitioner under Section 79(1)(a) read with Section 79(1)(f) of the Act.

- 2. None appeared on behalf of the Respondent, despite notice.
- 3. Accordingly, the Commission adjourned the hearing and listed the matter for hearing on **8.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

